

आयकर अपीलिय अधीकरण, न्यायपीठ – “B” कोलकाता,
IN THE INCOME TAX APPELLATE TRIBUNAL “B” BENCH: KOLKATA
 (समक्ष) श्री ऐ. टी. वर्की, न्यायीक सदस्य एवं डॉ. अर्जुन लाल सैनी, लेखा सदस्य)
 [Before Shri A. T. Varkey, JM & Dr. A. L. Saini, AM]

I.T.A. No. 2206/Kol/2017
Assessment Year: 2015-16

Aditya Marketing & Manufacturing Ltd. (PAN: AACCA8226F)	Vs.	Deputy Commissioner of Income-tax, CPC, Bangalore.
Appellant		Respondent

Date of Hearing	01.01.2019
Date of Pronouncement	01.01.2019
For the Appellant	N o n e
For the Respondent	Shri Pijush Mukherjee, Addl. CIT, Sr. DR

ORDER

Per Shri A.T.Varkey, JM

This appeal preferred by the assessee is against the order of the Ld. CIT(A)-2, Kolkata dated 09.08.2017 for AY 2015-16.

2. None appeared at the time of hearing but an application dated 27.12.2018 praying for withdrawal of the appeal has been placed in the file itself. Ld. DR has got no objection to this withdrawal. Hence, we accept the assessee’s application for withdrawal of appeal and dismiss this appeal of assessee as withdrawn.

3. In the result, appeal of assessee is dismissed as withdrawn.

Order is pronounced in the open court.

Sd/-

(Dr. A. L. Saini)
Accountant Member

Sd/-

(A. T. Varkey)
Judicial Member

Dated: 1st January, 2019

Jd.(Sr.P.S.)

Copy of the order forwarded to:

- 1 Appellant – M/s. Aditya Marketing & Manufacturing Ltd., 8th floor, Birla Building, 9/1, R. N. Mukherjee Road, Kolkata-700 001.
- 2 Respondent – DCIT, CPC, Bangalore.
- 3 CIT(A)-2, Kolkata (sent through e-mail)
- 4 CIT , Kolkata.
- 5 DR, Kolkata Benches, Kolkata (sent through e-mail)

/True Copy,

By order,

Assistant Registrar